

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

15 Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6269/20

STATE OF UTTAR PRADESH THR. PRINCIPAL SECRETARY, HOME DEPARTMENT
Petitioner(s)

VERSUS

HOSHIYAR SINGH

Respondent(s)

WITH

SLP(Cr1) No. 6868/2015

(With appln.(s) for exemption from filing O.T. and appln.(s) for
c/delay in refiling SLP and Office Report)

Date : 29/02/2016 This petition was called on for hearing today.

For Petitioner(s) Mr. Kunal Verma, Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.
Apoorv Kurup, Adv.

For Respondent(s) Mr. Prashant Khatana, Adv.
Mr. Sudhir Naagar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(Cr1) No.6269/2015

Despite last opportunity having been granted to the
sole respondent for filing counter affidavit, the same has not been
filed. But the learned Counsel appearing for sole respo
ndent submits that he will be filing the same during the course of the
day. If he does so, the same be taken on record.

Signature Not Verified

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Rupam Dhamija
Date: 2016.03.01
17:04:06 IST
Reason:

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SLP(Cr1) No. 6868/2015

Learned Counsel for Respondent No. 2 submits that he will be
filing counter affidavit during the course of the day. If he does
so, the same be taken on record.

None appears for Respondent No. 1 despite undertaking.
However, service is not complete two weeks time is granted for

taking fresh steps for service of Respondent No. 1. Notice
thereafter, be issued.

List again on 04.05.2016.

(PAWAN DEV KOTWAL)
Registrar